

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.3270/2015**

**this the 25<sup>th</sup> day of May, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

1. Smt. Vijay Laxmi  
Aged about 55 years  
W/o Late Shri hem Raj Singh  
R/o H.No.14, Type II  
ITI Campus, Vivek Vihar  
Delhi-110095.

2. Gaurav Kumar  
Aged about 32 years  
S/o Late Shri Hem Raj Singh  
R/o H.No.14, Type II  
ITI Campus, Vivek Vihar

.... Applicants

(By Advocate: Shri T.D. Yadav)

VERSUS

1. Govt. of NCT of Delhi  
Through Chief Secretary  
Delhi Secretariat  
5<sup>th</sup> Level A-Wing, I.P.Estate  
New Delhi.

2. Jt. Secretary (Services)  
Govt. of NCTD  
Services Department (II)  
Delhi Secretariat, 5<sup>th</sup> Level  
A-Wing, IP Estate, New Delhi.

3. The Secretary  
DTE of TRG & TECH Education  
Muni Maya Ram Marg, Pitampura  
Delhi – 110 088.

.... Respondents.

(By Advocate: Shri Vijay Pandita)

**ORDER (ORAL)**

Heard both sides.

2. The instant OA has been filed questioning the action of the respondents in not appointing the applicant on compassionate grounds.

3. When this OA is taken up for hearing, it is submitted by both the counsels that the respondent-GNCT of Delhi issued a latest Circular No.F.16/(60)/2001/S-II/Vol.III/659-670 dated 23.02.2017 with regard to criteria for appointment on Compassionate Ground in GNCT of Delhi and in pursuance of the said circular, the respondent-GNCT of Delhi has already called for fresh representation and the applicant has submitted his representation in response thereto. It is stated that the respondent will re-consider the case of the applicant in terms of the aforesaid Circular dated 23.02.2017 along with others and pass appropriate orders in due course.

4. Accordingly, the OA is disposed of, without going into the merits of the case, however, in terms of the above submissions made by both the counsels. The respondents shall ensure passing of appropriate final orders within a reasonable period, but not more than six months from the date of receipt of a copy of this order.

5. Pending MA, if any, stands disposed of.

**(V. Ajay Kumar)**  
**Member (J)**

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